

**Central Administrative Tribunal  
Jabalpur Bench**

OA No.139/06

Tuesday this the 20<sup>th</sup> day of March, 2006

**C O R A M**

**Hon'ble Mr.G.Shanthappa, Judicial Member**

Praveen Kumar Ahirwar  
Son of late Shri Shrawan Kumar  
R/o Purviyan Tori  
Near Purani Police Chowki  
Sagar (M.P.)

(By advocate Shri R.L.Gupta)

**Versus**

1. Union of India through  
Secretary  
Ministry of Labour  
Jaisalmer House  
Man Singh Road  
New Delhi.

2. Welfare Commissioner  
Labour Welfare Organization  
44, Narmada Road  
Jabalpur (M.P.)

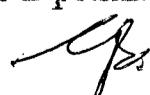
**Respondents**

(By advocate Shri A.P.Khare)

**O R D E R (oral)**

**By Mr.G.Shanthappa, Judicial Member**

I heard Shri R.L.Gupta, learned counsel for the applicant and Shri A.P.Khare, learned standing counsel is directed to take notice on behalf of the respondents. He is permitted to file memo of appearance in the Registry



2. The application has been filed under section 19 of the A.T.Act, seeking the following relief.

3. The brief facts of the applicant, according to the applicant, are that the father of the applicant died on 15.6.04, leaving behind his widow. As on the date of death, he was aged 45 years. Subsequently, the applicant submitted representations Annexure A3&A4 for compassionate appointment. The said representations are pending for consideration with the respondents. His case was also recommended by the Member of Parliament as per A-4& 5. Since the earlier representations A-4 &5 are pending with the respondents, the learned counsel for the applicant submits that he would be satisfied if a direction is given to the respondents to consider and dispose of the representations.

4. Though there is no relief sought for disposal of the representation, I mould the relief as per the request made by the learned counsel for the applicant.

5. Without going into the merit of the case, I direct the respondents to consider the pending representations and pass a reasoned and speaking order by applying the relevant scheme for compassionate appointment, keeping in view the dictum of the apex court.

6. With the above observations, the OA is disposed of.

  
(G. Shanthappa)  
Judicial Member

aa. शिवाजी नगर, बंगलुरु, कर्नाटक  
 (1) राज्य विधानसभा, बंगलुरु  
 (2) राज्य विधानसभा, बंगलुरु  
 (3) राज्य विधानसभा, बंगलुरु  
 (4) राज्य विधानसभा, बंगलुरु  
 सूचिता एवं आधिकारिक कार्यालय हैं

R.L. Gupta, Ad. 232  
A.P. Khare Adv. 232

अद्यतेन्द्रिय

22-3-06